

Supreme Court Judgments/Orders on “Tribes/Indigenous People”

Note: Supreme Court Judgments are Available at

<http://www.judis.nic.in>

Anjan Kumar Vs. Union of India

Civil Appeal No. 6445 of 2000, Decided on Feb 14, 2006

AIR 2006 SC 1177, 2006 (3) SCC 257

Lingappa Pochanna Appelwar Vs State of Maharashtra

Civil Appeal No. 4384 of 1984, Decided on Dec 4, 1984

1985 (1) SCC 479

Madhu Kishwar Vs. State of Bihar

Writ Petition (C) No. 5723 of 1982 Decided on April, 1996

1996 AIR 1864, 1996 (5) SCC 125

Manchegowda and others Vs State of Karnataka and others

Civil Appeals No. 3116, 2608, 3123-49, 3272-76, etc. of 1983,

Decided on April 17, 1984

1984 (3) SCC 301

P. Rami Reddy Vs. State of Andhra Pradesh and Ors

Civil Appeal No. 2299-2300 Of 1972, Decided on July 14, 1988

1988 (3) SCC 433

Samatha Vs. State of A P

Civil Appeal No. 4601-03 of 1997, Decided on July 11, 1997

AIR 1997 SC 3297, 1997 (8) SCC 191

Srish kumar Chaudhry Vs. State of Tripura

Civil Appeal No. 479 of 1986, Decided on Feb, 23, 1990

1990 (Supp) SCC 220